NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.43/(MAH)/2004 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017

NAME OF THE PARTIES: M/s. Tresories Trades Pvt. Ltd.

M/s. Club Cabana Recreation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 247(1A) of the Companies Act 1956.

For Respondent No.162- Sagar Ghogre a/w Apurra Gept i/b Hariani 660 /11

NAME

DESIGNATION

SIGNATURE

For Plaintiff

Ragher Cipte

16 Wadia Chandyolo. Adverage

for Respondent Mos. 3to 5 COMMON ORDER

T.C.P. No. 64/397-398/CLB/MB/MAH/2002

- The Learned Representatives of the rival parties are present. 1.
- 2. In respect of Application No. 124/2014 pertaining to the amendment to the Petition; is pending for hearing, however, seeking time. Time is granted.
- 3. To be heard on 7th April 2017 fixed for final hearing. Date is communicated to both the sides. Sd/-

M.K. Shrawat Member (Judicial)

Dated: 21.03.2017